

10.3.89 Hon. Kamleshwar Nath, V.C.
Hon. A Jay John. A.M.

Counsel for the applicant Shri V.K. Pandey is present. The case is adjourned to 7-4-1989 for hearing.

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A.M.

V.C.

6/4/89

OR

No rejoinder filed by the learned Counsel for the applicant as directed by the Court's order dt. 23.2.89. Submitted.

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6/4/89

7.4.89 Hon. Justice K. Nath --- V.C.
Hon. D.S. Misra --- A.M.

C.A. No. 13/89 (1)

The applicant claims to have been working as an Extra-Departmental Branch Post Master. His grievance is that by an order dated 2.1.89 (Annexure '2' to the claim petition) one Virendra Nath Dixit, respondent no. 3, has been appointed as an Extra-Departmental Branch Post Master, in consequence of which he is being relieved of the post. The relief claimed is to quash the order of appointment of respondent no. 3 and to direct the respondents to permit the applicant to work as an Extra-Departmental Branch Post Master.

In the present application for withdrawal of the petition it is mentioned that the applicant has already moved an appeal before the Department, which is pending disposal, and that he would like the matter to be decided by the Department itself. Sufficient ground of withdrawal of the case is made out. Accordingly the applicant is permitted to withdraw the case.

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A.M.

fish

V.C.